



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE.741/2017/ARE-12

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 04.11.2020.

RECOMMENDATION

Sub:- Departmental inquiry against Shri Thippeswamy,
Secretary, Kandikerei Gram Panchayath,
Chikkanayakanahalli Taluk, Tumkur District - reg.

- Ref:- 1) Government Order No.RDP 285 GPS 2017
dated 22.04.2017.
2) Nomination order No. UPLOK-2/DE.741/2017
dated 08.06.2017 of Upalokayukta, State of
Karnataka.
3) Inquiry report dated 23.10.2020 of Additional
Registrar of Enquiries-12, Karnataka Lokayukta,
Bengaluru.

~~~~~

The Government by its order dated 22.04.2017 initiated the disciplinary proceedings against Shri Thippeswamy, Secretary, Kandikerei Gram Panchayath, Chikkanayakanahalli Taluk, Tumkur District, [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE.741/2017 dated 08.06.2017 nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by O.M.No.Uplok-1&2/DE/Transfers/2018 dated 06.08.2018, the Additional Registrar of Enquiries-12, was re-nominated as the Inquiry Officer to continue the said inquiry.

3. The DGO Shri Thippeswamy, Secretary, Kandikerei Gram Panchayath, Chikkanayakanahalli Taluk, Tumkur District, was tried for the following charges :-

“ You the DGO named above, while working as Secretary of Kandigere Grama Panchayath of Chikkanayakanahally Taluk, Tumkur District has committed irregularities while implementing various schemes and executing various works included in the action plan, and in dealing with the funds allocated during 2014-15 under 13<sup>th</sup> finance commission scheme, by drawing a sum of Rs. 13,15,490/- without executing the works as per the guidelines of the scheme and you have committed the following irregularities viz.,

1. 13ನೇ ಹಣಕಾಸು ಮಾರ್ಗಸೂಚಿಯನ್ವಯ ಶೇ.25ರಷ್ಟನ್ನು ಪರಿಶಿಷ್ಟ ಜಾತಿ/ಪರಿಶಿಷ್ಟ ಪಂಗಡಕ್ಕೆ ಪೂರ್ಣ ಪ್ರಮಾಣದ ಮೊತ್ತವನ್ನು ಮೀಸಲಿಟ್ಟಿಲ್ಲ;
2. ಸದರಿ ಯೋಜನೆಯಡಿ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ದಾಖಲಿಸಬೇಕಾದ 21 ಕಾಮಗಾರಿಗಳನ್ನು ತೆಗೆದುಕೊಂಡು ಅದರಲ್ಲಿ 9 ಕಾಮಗಾರಿಗಳನ್ನು

ದಾಖಲಿಸಿ ಉಳಿಕೆ 12 ಕಾಮಗಾರಿಗಳ ಬಗ್ಗೆ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಿಲ್ಲ;

3. ಎಂಟು (8) ಕಾಮಗಾರಿಗಳಿಗೆ ಆಡಳಿತಾತ್ಮಕ ಮಂಜೂರಾತಿ ಮತ್ತು ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ದಾಖಲಿಸಿಲ್ಲ;
4. ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಕಾಮಗಾರಿ ಆದೇಶ ಮತ್ತು ಪೂರ್ಣಗೊಂಡ ವರದಿ ನೀಡಿರುವ ಬಗ್ಗೆ ದಾಖಲೆಗಳಿಲ್ಲ;
5. ಖರೀದಿ ಕಡತಗಳಲ್ಲಿ ಕರ್ನಾಟಕ ಪಾರದರ್ಶಕ ಅಧಿನಿಯಮ 1999 ಮತ್ತು 2000ದ ನಿಯಮಗಳನ್ನು ಪೂರ್ಣವಾಗಿ ಪಾಲಿಸಿಲ್ಲ;
6. ಎನ್‌ಎಂಆರ್‌ಗಳ ಮೂಲಕ ಹಣ ಡ್ರಾ ಮಾಡಿದ್ದು, ಅಭಿಯಂತರರು ದೃಢೀಕರಿಸಿಲ್ಲ;
7. ಕ್ರಿಯಾ ಯೋಜನೆ ಸಂಖ್ಯೆ:2ರ ಕಾಮಗಾರಿಯನ್ನು ಬದಲಾವಣೆ ಮಾಡಿ ನಿರ್ವಹಿಸಿರುವ ಮೊತ್ತ ರೂ.44,000/- ಕಾಮಗಾರಿ ಬದಲಾವಣೆ ಬಗ್ಗೆ ಸಭಾ ನಡವಳಿಯಿಲ್ಲ;
8. ಅ) ಡಿಸಿಬಿ ನಂ.13ರಲ್ಲಿ ಕ್ರಿಯಾ ಯೋಜನೆಯಲ್ಲಿ ಇಲ್ಲದ ಕಾಮಗಾರಿಗೆ ಡ್ರಾ ಮಾಡಿರುವ ಮೊತ್ತ '4,872/-;
- ಆ) ಡಿಸಿಬಿ ನಂ.14ರಲ್ಲಿ ಕ್ರಿಯಾ ಯೋಜನೆಯಲ್ಲಿ ಇಲ್ಲದ ಕಾಮಗಾರಿಗೆ ಡ್ರಾ ಮಾಡಿರುವ ಮೊತ್ತ ರೂ.4,350/-;
- ಇ) ಡಿಸಿಬಿ ನಂ.12ರ ಕ್ರಿಯಾ ಯೋಜನೆ ಸಂಖ್ಯೆ:22ರ ಕಾಮಗಾರಿಗೆ ಅಂದಾಜು ಮೊತ್ತಕ್ಕಿಂತ ಹೆಚ್ಚಿಗೆ ಡ್ರಾ ಮಾಡಿದ ಮೊತ್ತ ರೂ.5,744/-;
- ಈ) ಡಿಸಿಬಿ ನಂ.37ರಲ್ಲಿ ಕ್ರಿಯಾ ಯೋಜನೆ ಸಂಖ್ಯೆ:40ರ ಕಾಮಗಾರಿಗೆ ಅಂದಾಜು ಮೊತ್ತಕ್ಕಿಂತ ಹೆಚ್ಚಿಗೆ ಡ್ರಾ ಮಾಡಿದ ಮೊತ್ತ ರೂ..5,769/-;
- ಉ) ಕ್ರಿಯಾ ಯೋಜನೆ ಸಂಖ್ಯೆ:35, 36, 37 ರಲ್ಲಿ ಅಂದಾಜು ಮೊತ್ತ ರೂ.2,97,000/- ನಿಗದಿ ಮಾಡಿದ್ದು, ಅದರ ಪೈಕಿ ರೂ.3,43,425/-ನ್ನು ಡ್ರಾ ಮಾಡಲಾಗಿದೆ ಅಂದಾಜಿಗಿಂತ ಅಧಿಕವಾಗಿ ಡ್ರಾ ಮಾಡಿರುವ ಮೊತ್ತ ರೂ.67,160/- ಆಗಿದೆ.

ಮೇಲೆ ವಿವರಿಸಿದ ಸದರಿ ನ್ಯೂನತೆಗಳಿಗೆ ನೀವು ಹೊಣೆಗಾರರಾಗಿರುತ್ತೀರಿ. ನೀವು/ಆಸನೊರವರು ಕರ್ನಾಟಕ ಪಾರದರ್ಶಕ ನಿಯಮ ಮತ್ತು ಯೋಜನೆಯ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದ್ದು, ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ, ಯೋಜನೆಯ ಮಾರ್ಗಸೂಚಿಗಳ ಪ್ರಕಾರ ಕಾಮಗಾರಿಗಳನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸದೇ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

Further you have drawn a sum of Rs. 3,43,425/- as against the amount of Rs. 2,97,000/- allocated as per the action plan nos. 35,36,37, thereby drawn an excess amount of Rs. 67,160/- and misappropriated the same by mis-utilising the said excess amount drawn without authority.

Further you have violated the provisions of KTPP Act and the guidelines issued for proper implementation of the scheme under 13<sup>th</sup>

finance Commission, thereby committed illegality and thus acted in a manner unbecoming of a Government servant and thus failed to maintain absolute integrity, exhibited negligence and lack of devotion to duty and committed an act of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966. ”

4. The Inquiry Officer (Additional Registrar of Enquiries-12) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO Shri Thippeswamy, Secretary, Kandikerei Gram Panchayath, Chikkanayakanahalli Taluk, Tumkur District, is ‘ proved’.

5. It is seen from the findings recorded by the Enquiry Officer that the DGO has admitted violation of some of the guidelines of 13<sup>th</sup> finance Scheme and the provisions of Karnataka Transparency in Public Procurement Act and Rules. It is also seen that the DGO has been found guilty of mis-utilising an amount of Rs.33,580/- and in this regard Government has taken steps to register a criminal case against the DGO and also one Sri Lokesh, the President of Kandikere Grama Panchayath to recover the said amount.


6. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is

hereby recommended to the Government to accept the report of Inquiry Officer.

7. Having regard to the nature and gravity of the misconduct proved against the DGO Shri Thippeswamy, Secretary, Kandikerei Gram Panchayath, Chikkanayakanahalli Taluk, Tumkur District, and considering the totality of circumstances, it is hereby recommended to the Government to impose penalty of 'withholding 3(three) annual increments payable to DGO Sri Thippeswamy, with cumulative effect'.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

BS\*



## **KARNATAKA - LOKAYUKTA**

No. UPLOK-2/DE-741/2017/ARE-12

M.S. Building  
Dr. B.R. Ambedkar Road  
Bengaluru-560 001  
Date: 23.10.2020

### **ENQUIRY REPORT**

**PRESENT :** SRI D. PUTTASWAMY  
ADDITIONAL REGISTRAR (ENQUIRIES)-12  
M.S. BUILDING  
KARNATAKA LOKAYUKTA  
BENGALURU - 560 001.

**Subject :** Departmental Inquiry against :

Sri Thippeswamy, Secretary, Kandikere  
Gram Panchayath, Chikkanayakanahalli  
Taluk, Tumkur District-reg.,

- References:**
1. Report u/S 12(3) of the Karnataka Lokayukta Act, 1984 in Compt/Uplok/BD/6738/2014/ARLO-1 dt.06.03.2017
  2. Government Order No.ಗ್ರಾಅಪ 285 ಗ್ರಾಪಂಕಾ 2017 Bengaluru dated:22.04.2017
  3. Nomination Order No. Uplok-2/DE/741/2017 Bengaluru dt.08.06.2017 of Hon'ble Upalokayukta-2
  4. Order No.Uplok-1&2/DE/Transfers/2018 Bengaluru dated 6.8.2018.

\* \* \*

1. This complaint is filed by the complainant Sri. K.G. Rangadamaiah R/o Chikkanayakanahalli, Tumkur District (hereinafter referred to as 'complainant' for short) against (1) Sri Thippeswamy, Secretary, Kandikere Gram Panchayath, Chikkanayakanahalli Taluk, Tumkur

District (hereinafter referred to as Delinquent Government Official in short DGO) and (2) Sri. C. Lokesh, President, Kandikere Gram Panchayath, Chikkanayakanahalli Taluk, Tumkur District, alleging misconduct for having misappropriated the amount allotted under 13<sup>th</sup> Finance Scheme during the year 2014-15.

2. The complaint was referred to Executive Officer, Taluk Panchayath, Chikkanayakanahalli (hereinafter referred to as Investigating Officer-I.O. for short) to conduct investigation and to submit report. Accordingly, the I.O. has submitted his report. On the basis of the I.O. report, comments were called from the DGO and the President. The DGO and the President have submitted their comments denying the report of the I.O.

3. Unsatisfied with the comments of the DGO and the President, a report was sent to the Government u/S 12(3) of the Karnataka Lokayukta Act, 1984 as per reference No. 1. In pursuance of the report, Government was pleased to issue the Government Order (G.O.) authorizing Hon'ble Upa-lokayukta to hold an enquiry against the DGO as per reference No. 2.

4. On the basis of the Government Order, nomination order was issued by Hon'ble Upalokayukta on



08.06.2017 authorizing ARE-3 to frame Articles of Charge against the DGO and to hold an enquiry to find out truth and to submit a report as per reference No. 3. On the basis of the nomination order, the Articles of Charge against the DGO was framed by the then Additional Registrar (Enquiries-3) and was sent to the Delinquent Government Official on 04.09.2017. In view of the order cited at reference No. 4, this file was transferred from ARE-3 to ARE-12.

5. The articles of charge and the statement of imputations of misconduct prepared and leveled against the DGO are reproduced as here under :-

**ANNEXURE-I**  
**CHARGE :**

You the DGO named above, while working as Secretary of Kandigere Grama Panchayath of Chikkanayakanahilly Taluk, Tumkur District has committed irregularities while implementing various schemes and executing various works included in the action plan, and in dealing with the funds allocated during 2014-15 under 13<sup>th</sup> finance commission scheme, by drawing a sum of Rs. 13,15,490/- without executing the works as per the guidelines of the scheme and you have committed the following irregularities viz.,

1. 13ನೇ ಹಣಕಾಸು ಮಾರ್ಗಸೂಚಿಯನ್ವಯ ಶೇ.25ರಷ್ಟನ್ನು ಪರಿಶಿಷ್ಟ ಜಾತಿ/ಪರಿಶಿಷ್ಟ ಪಂಗಡಕ್ಕೆ ಪೂರ್ಣ ಪ್ರಮಾಣದ ಮೊತ್ತವನ್ನು ಮೀಸಲಿಟ್ಟಿಲ್ಲ;
2. ಸದರಿ ಯೋಜನೆಯಡಿ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ದಾಖಲಿಸಬೇಕಾದ 21 ಕಾಮಗಾರಿಗಳನ್ನು ತೆಗೆದುಕೊಂಡು ಅದರಲ್ಲಿ 9 ಕಾಮಗಾರಿಗಳನ್ನು ದಾಖಲಿಸಿ ಉಳಿಕೆ 12 ಕಾಮಗಾರಿಗಳ ಬಗ್ಗೆ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಿಲ್ಲ;
3. ಎಂಟು (8) ಕಾಮಗಾರಿಗಳಿಗೆ ಆಡಳಿತಾತ್ಮಕ ಮಂಜೂರಾತಿ ಮತ್ತು ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ದಾಖಲಿಸಿಲ್ಲ;
4. ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಕಾಮಗಾರಿ ಆದೇಶ ಮತ್ತು ಪೂರ್ಣಗೊಂಡ ವರದಿ ನೀಡಿರುವ ಬಗ್ಗೆ ದಾಖಲೆಗಳಿಲ್ಲ;
5. ಖರೀದಿ ಕಡತಗಳಲ್ಲಿ ಕರ್ನಾಟಕ ಪಾರದರ್ಶಕ ಅಧಿನಿಯಮ 1999 ಮತ್ತು 2000ದ ನಿಯಮಗಳನ್ನು ಪೂರ್ಣವಾಗಿ ಪಾಲಿಸಿಲ್ಲ;
6. ಎನ್‌ಎಂಆರ್‌ಗಳ ಮೂಲಕ ಹಣ ಡ್ರಾ ಮಾಡಿದ್ದು, ಅಭಿಯಂತರರು ದೃಢೀಕರಿಸಿಲ್ಲ;
7. ಕ್ರಿಯಾ ಯೋಜನೆ ಸಂಖ್ಯೆ:2ರ ಕಾಮಗಾರಿಯನ್ನು ಬದಲಾವಣೆ ಮಾಡಿ ನಿರ್ವಹಿಸಿರುವ ಮೊತ್ತ ರೂ.44,000/- ಕಾಮಗಾರಿ ಬದಲಾವಣೆ ಬಗ್ಗೆ ಸಭಾ ನಡವಳಿಯಿಲ್ಲ;
8. ಅ) ಡಿಸಿಬಿ ನಂ.13ರಲ್ಲಿ ಕ್ರಿಯಾ ಯೋಜನೆಯಲ್ಲಿ ಇಲ್ಲದ ಕಾಮಗಾರಿಗೆ ಡ್ರಾ ಮಾಡಿರುವ ಮೊತ್ತ '4,872/-;
- ಆ) ಡಿಸಿಬಿ ನಂ.14ರಲ್ಲಿ ಕ್ರಿಯಾ ಯೋಜನೆಯಲ್ಲಿ ಇಲ್ಲದ ಕಾಮಗಾರಿಗೆ ಡ್ರಾ ಮಾಡಿರುವ ಮೊತ್ತ ರೂ.4,350/-;
- ಇ) ಡಿಸಿಬಿ ನಂ.12ರ ಕ್ರಿಯಾ ಯೋಜನೆ ಸಂಖ್ಯೆ:22ರ ಕಾಮಗಾರಿಗೆ ಅಂದಾಜು ಮೊತ್ತಕ್ಕಿಂತ ಹೆಚ್ಚಿಗೆ ಡ್ರಾ ಮಾಡಿದ ಮೊತ್ತ ರೂ.5,744/-;
- ಈ) ಡಿಸಿಬಿ ನಂ.37ರಲ್ಲಿ ಕ್ರಿಯಾ ಯೋಜನೆ ಸಂಖ್ಯೆ:40ರ ಕಾಮಗಾರಿಗೆ ಅಂದಾಜು ಮೊತ್ತಕ್ಕಿಂತ ಹೆಚ್ಚಿಗೆ ಡ್ರಾ ಮಾಡಿದ ಮೊತ್ತ ರೂ..5,769/-;
- ಉ) ಕ್ರಿಯಾ ಯೋಜನೆ ಸಂಖ್ಯೆ:35, 36, 37 ರಲ್ಲಿ ಅಂದಾಜು ಮೊತ್ತ ರೂ.2,97,000/- ನಿಗದಿ ಮಾಡಿದ್ದು, ಅದರ ಪೈಕಿ ರೂ.3,43,425/-ನ್ನು ಡ್ರಾ ಮಾಡಲಾಗಿದೆ ಅಂದಾಜಿಗಿಂತ ಅಧಿಕವಾಗಿ ಡ್ರಾ ಮಾಡಿರುವ ಮೊತ್ತ ರೂ.67,160/- ಆಗಿದೆ.

ಮೇಲೆ ವಿವರಿಸಿದ ಸದರಿ ನ್ಯೂನತೆಗಳಿಗೆ ನೀವೆ ಹೊಣೆಗಾರರಾಗಿರುತ್ತೀರಿ. ನೀವು/ಆಸನಾರವರು ಕರ್ನಾಟಕ ಪಾರದರ್ಶಕ ನಿಯಮ ಮತ್ತು ಯೋಜನೆಯ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದ್ದು, ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ, ಯೋಜನೆಯ ಮಾರ್ಗಸೂಚಿಗಳ ಪ್ರಕಾರ ಕಾಮಗಾರಿಗಳನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸದೇ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

Further you have drawn a sum of Rs. 3,43,425/- as against the amount of Rs. 2,97,000/- allocated as per the action plan nos. 35,36,37, thereby drawn an excess amount of Rs. 67,160/- and misappropriated the same by mis-utilising the said excess amount drawn without authority.

Further you have violated the provisions of KTPP Act and the guidelines issued for proper implementation of the scheme under 13<sup>th</sup> finance Commission, thereby committed illegality and thus acted in a manner unbecoming of a Government servant and thus failed to maintain absolute integrity, exhibited negligence and lack of devotion to duty and committed an act of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct)Rules 1966.

**ANNEXURE-II**  
**STATEMENT OF IMPUTATION OF MISCONDUCT**

ತುಮಕೂರು ಜಿಲ್ಲೆ ಚಿಕ್ಕನಾಯಕನ ಹಳ್ಳಿ ತಾಲ್ಲೂಕ್ ಕಂದೀಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಮಾಜಿ ಸದಸ್ಯರಾಗಿದ್ದ ಶ್ರೀ.ಕೆ.ಬಿ.ರಂಗದಾಮಯ್ಯ (ಇನ್ನು ಮುಂದೆ “ದೂರುದಾರರು” ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ತಮ್ಮ ದೂರಿನಲ್ಲಿ ತುಮಕೂರು ಜಿಲ್ಲೆ ಚಿಕ್ಕನಾಯಕನಹಳ್ಳಿ ತಾಲ್ಲೂಕ್ ಕಂದೀಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಕಾರ್ಯದರ್ಶಿಯಾದ ಶ್ರೀ.ತಿಪ್ಪೆಸ್ವಾಮಿ (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ, ‘ಆಸನೌ’ ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ಮತ್ತು ಅಧ್ಯಕ್ಷರಾದ ಶ್ರೀ.ಸಿ.ಲೋಕೇಶ್ ರವರು ರವರ ವಿರುದ್ಧ ಕರ್ತವ್ಯ ಲೋಪದ ಬಗ್ಗೆ ನೀಡಿದ ದೂರನ್ನು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆಯ ಕಲಂ 9ರ ಅಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದಿದೆ. ’

2. ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:- ತುಮಕೂರು ಜಿಲ್ಲೆ ಚಿಕ್ಕನಾಯಕನಹಳ್ಳಿ ತಾಲ್ಲೂಕು ಕಂದೀಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ 2014-15ನೇ ಸಾಲಿನ 13ನೇ ಹಣಕಾಸು ಯೋಜನೆಯ ಕ್ರಿಯಾ ಯೋಜನೆಯಲ್ಲಿ ರೂ.13,15,490/-ನ ಅಂದಾಜು ಮೊತ್ತದಲ್ಲಿ ಕೈ ಎತ್ತಿಕೊಂಡು ಬ್ಯಾಂಕ್ ಖಾತೆಯಿಂದ ಹಣ ಡ್ರಾ ಮಾಡಲಾಗಿದೆ. ಆದರೆ, ಸದರಿ ಕಾಮಗಾರಿಗಳು ಮಾರ್ಗಸೂಚಿಗೆ ಅನುಗುಣವಾಗಿ ಮಾಡಿಲ್ಲವೆಂದು ಹೇಳಿದ್ದಾರೆ.

3. ದೂರಿನ ಬಗ್ಗೆ ತನಿಖೆ ಕೈಗೊಂಡು ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕ್ ಪಂಚಾಯತ್, ಚಿಕ್ಕನಾಯಕನಹಳ್ಳಿ (ಇನ್ನು ಮುಂದೆ "ತನಿಖಾಧಿಕಾರಿಗಳು" ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರಿಗೆ ಕೇಳಲಾಗಿ, ಸದರಿಯವರು ತಮ್ಮ ವರದಿಯಲ್ಲಿ -

1. 13ನೇ ಹಣಕಾಸು ಮಾರ್ಗಸೂಚಿಯನ್ವಯ ಶೇ.25ರಷ್ಟನ್ನು ಪರಿಶಿಷ್ಟ ಜಾತಿ/ಪರಿಶಿಷ್ಟ ಪಂಗಡಕ್ಕೆ ಪೂರ್ಣ ಪ್ರಮಾಣದ ಮೊತ್ತವನ್ನು ಮೀಸಲಿಟ್ಟಿಲ್ಲ;
2. ಸದರಿ ಯೋಜನೆಯಡಿ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ದಾಖಲಿಸಬೇಕಾದ 21 ಕಾಮಗಾರಿಗಳನ್ನು ತೆಗೆದುಕೊಂಡು ಅದರಲ್ಲಿ 9 ಕಾಮಗಾರಿಗಳನ್ನು ದಾಖಲಿಸಿ ಉಳಿಕೆ 12 ಕಾಮಗಾರಿಗಳ ಬಗ್ಗೆ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಿಲ್ಲ;
3. ಎಂಟು (8) ಕಾಮಗಾರಿಗಳಿಗೆ ಆಡಳಿತಾತ್ಮಕ ಮಂಜೂರಾತಿ ಮತ್ತು ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ದಾಖಲಿಸಿಲ್ಲ;
4. ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಕಾಮಗಾರಿ ಆದೇಶ ಮತ್ತು ಪೂರ್ಣಗೊಂಡ ವರದಿ ನೀಡಿರುವ ಬಗ್ಗೆ ದಾಖಲೆಗಳಿಲ್ಲ;
5. ಖರೀದಿ ಕಡತಗಳಲ್ಲಿ ಕರ್ನಾಟಕ ಪಾರದರ್ಶಕ ಅಧಿನಿಯಮ 1999 ಮತ್ತು 2000ದ ನಿಯಮಗಳನ್ನು ಪೂರ್ಣವಾಗಿ ಪಾಲಿಸಿಲ್ಲ;
6. ಎನ್‌ಎಂಆರ್‌ಗಳ ಮೂಲಕ ಹಣ ಡ್ರಾ ಮಾಡಿದ್ದು, ಅಭಿಯಂತರರು ದೃಢೀಕರಿಸಿಲ್ಲ;
7. ಕ್ರಿಯಾ ಯೋಜನೆ ಸಂಖ್ಯೆ:2ರ ಕಾಮಗಾರಿಯನ್ನು ಬದಲಾವಣೆ ಮಾಡಿ ನಿರ್ವಹಿಸಿರುವ ಮೊತ್ತ ರೂ.44,000/- ಕಾಮಗಾರಿ ಬದಲಾವಣೆ ಬಗ್ಗೆ ಸಭಾ ನಡವಳಿಯಿಲ್ಲ;

8. ಅ) ಡಿಸಿಬಿ ನಂ.13ರಲ್ಲಿ ಕ್ರಿಯಾ ಯೋಜನೆಯಲ್ಲಿ ಇಲ್ಲದ ಕಾಮಗಾರಿಗೆ ಡ್ರಾ ಮಾಡಿರುವ ಮೊತ್ತ ರೂ.4,872/-;
- ಆ) ಡಿಸಿಬಿ ನಂ.14ರಲ್ಲಿ ಕ್ರಿಯಾ ಯೋಜನೆಯಲ್ಲಿ ಇಲ್ಲದ ಕಾಮಗಾರಿಗೆ ಡ್ರಾ ಮಾಡಿರುವ ಮೊತ್ತ ರೂ.4,350/-;
- ಇ) ಡಿಸಿಬಿ ನಂ.12ರ ಕ್ರಿಯಾ ಯೋಜನೆ ಸಂಖ್ಯೆ:22ರ ಕಾಮಗಾರಿಗೆ ಅಂದಾಜು ಮೊತ್ತಕ್ಕಿಂತ ಹೆಚ್ಚಿಗೆ ಡ್ರಾ ಮಾಡಿದ ಮೊತ್ತ ರೂ.5,744/-;
- ಈ) ಡಿಸಿಬಿ ನಂ.37ರಲ್ಲಿ ಕ್ರಿಯಾ ಯೋಜನೆ ಸಂಖ್ಯೆ:40ರ ಕಾಮಗಾರಿಗೆ ಅಂದಾಜು ಮೊತ್ತಕ್ಕಿಂತ ಹೆಚ್ಚಿಗೆ ಡ್ರಾ ಮಾಡಿದ ಮೊತ್ತ ರೂ..5,769/-;
- ಉ) ಕ್ರಿಯಾ ಯೋಜನೆ ಸಂಖ್ಯೆ:35, 36, 37 ರಲ್ಲಿ ಅಂದಾಜು ಮೊತ್ತ ರೂ.2,97,000/- ನಿಗದಿ ಮಾಡಿದ್ದು, ಅದರ ಪೈಕಿ ರೂ.3,43,425/-ನ್ನು ಡ್ರಾ ಮಾಡಲಾಗಿದೆ ಅಂದಾಜಿಗಿಂತ ಅಧಿಕವಾಗಿ ಡ್ರಾ ಮಾಡಿರುವ ಮೊತ್ತ ರೂ.67,160/- ಆಗಿದೆ.

ಸದರಿ ನ್ಯೂನತೆಗಳಿಗೆ ಆಸನೌರುಗಳೇ ಹೊಣೆಗಾರರಾಗಿದ್ದಾರೆ ಹಾಗೂ ರೂ.67,160/-ನ್ನು ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿದೆ.

4. ದೂರು ಮತ್ತು ವರದಿಗೆ ಆಸನೌರಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ, ಆಸನೌರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ -

ಸದರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಆಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆ ಪಡೆಯಲಾಗಿದೆ ಹಾಗೂ ಪಾರದರ್ಶಕದ ಅಧಿನಿಯಮದ ನಿಯಮಗಳನ್ನು ಪಾಲಿಸಲಾಗಿದೆ. ಆದರೆ, ಕಿರಿಯ ಅಭಿಯಂತರವರ ಸಹಿಯನ್ನು ಪಡೆಯದೇ ಹಣ ಡ್ರಾ ಮಾಡಿರುವುದು ಸತ್ಯವಾಗಿದೆ ಮತ್ತು ಗ್ರಾಮಸ್ಥರು ಹಾಗೂ ಅಧ್ಯಕ್ಷರ ಒತ್ತಾಯದ ಮೇರೆಗೆ ಕೂಲಿಕಾರರಿಗೆ ತುರ್ತಾಗಿ ಕೂಲಿ ಮೊತ್ತವನ್ನು ಸಂದಾಯ ಮಾಡಬೇಕಾದ ಕಾರಣ ಈ ಎಲ್ಲಾ ನ್ಯೂನತೆಗಳು ಆಗಿದೆಯೆಂದು ಹೇಳಿದ್ದಾರೆ.

5. ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ:-

1. 13ನೇ ಹಣಕಾಸು ಮಾರ್ಗಸೂಚಿಯನ್ವಯ ಶೇ.25ರಷ್ಟನ್ನು ಪರಿಶಿಷ್ಟ ಜಾತಿ/ಪರಿಶಿಷ್ಟ ಪಂಗಡಕ್ಕೆ ಪೂರ್ಣ ಪ್ರಮಾಣದ ಮೊತ್ತವನ್ನು ಮೀಸಲಿಟ್ಟಿಲ್ಲ;

2. ಸದರಿ ಯೋಜನೆಯಡಿ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ದಾಖಲಿಸಬೇಕಾದ 21 ಕಾಮಗಾರಿಗಳನ್ನು ತೆಗೆದುಕೊಂಡು ಅದರಲ್ಲಿ 9 ಕಾಮಗಾರಿಗಳನ್ನು ದಾಖಲಿಸಿ ಉಳಿಕೆ 12 ಕಾಮಗಾರಿಗಳ ಬಗ್ಗೆ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಿಲ್ಲ;
3. ಎಂಟು (8) ಕಾಮಗಾರಿಗಳಿಗೆ ಆಡಳಿತಾತ್ಮಕ ಮಂಜೂರಾತಿ ಮತ್ತು ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ದಾಖಲಿಸಿಲ್ಲ;
4. ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಕಾಮಗಾರಿ ಆದೇಶ ಮತ್ತು ಪೂರ್ಣಗೊಂಡ ವರದಿ ನೀಡಿರುವ ಬಗ್ಗೆ ದಾಖಲೆಗಳಿಲ್ಲ;
5. ಖರೀದಿ ಕಡತಗಳಲ್ಲಿ ಕರ್ನಾಟಕ ಪಾರದರ್ಶಕ ಅಧಿನಿಯಮ 1999 ಮತ್ತು 2000ದ ನಿಯಮಗಳನ್ನು ಪೂರ್ಣವಾಗಿ ಪಾಲಿಸಿಲ್ಲ;
6. ಎನ್‌ಎಂಆರ್‌ಗಳ ಮೂಲಕ ಹಣ ಡ್ರಾ ಮಾಡಿದ್ದು, ಅಭಿಯಂತರರು ದೃಢೀಕರಿಸಿಲ್ಲ;
7. ಕ್ರಿಯಾ ಯೋಜನೆ ಸಂಖ್ಯೆ:2ರ ಕಾಮಗಾರಿಯನ್ನು ಬದಲಾವಣೆ ಮಾಡಿ ನಿರ್ವಹಿಸಿರುವ ಮೊತ್ತ ರೂ.44,000/- ಕಾಮಗಾರಿ ಬದಲಾವಣೆ ಬಗ್ಗೆ ಸಭಾ ನಡವಳಿಯಿಲ್ಲ;
8. ಅ) ಡಿಸಿಬಿ ನಂ.13ರಲ್ಲಿ ಕ್ರಿಯಾ ಯೋಜನೆಯಲ್ಲಿ ಇಲ್ಲದ ಕಾಮಗಾರಿಗೆ ಡ್ರಾ ಮಾಡಿರುವ ಮೊತ್ತ '4,872/-;
- ಆ) ಡಿಸಿಬಿ ನಂ.14ರಲ್ಲಿ ಕ್ರಿಯಾ ಯೋಜನೆಯಲ್ಲಿ ಇಲ್ಲದ ಕಾಮಗಾರಿಗೆ ಡ್ರಾ ಮಾಡಿರುವ ಮೊತ್ತ ರೂ.4,350/-;
- ಇ) ಡಿಸಿಬಿ ನಂ.12ರ ಕ್ರಿಯಾ ಯೋಜನೆ ಸಂಖ್ಯೆ:22ರ ಕಾಮಗಾರಿಗೆ ಅಂದಾಜು ಮೊತ್ತಕ್ಕಿಂತ ಹೆಚ್ಚಿಗೆ ಡ್ರಾ ಮಾಡಿದ ಮೊತ್ತ ರೂ.5,744/-;
- ಈ) ಡಿಸಿಬಿ ನಂ.37ರಲ್ಲಿ ಕ್ರಿಯಾ ಯೋಜನೆ ಸಂಖ್ಯೆ:40ರ ಕಾಮಗಾರಿಗೆ ಅಂದಾಜು ಮೊತ್ತಕ್ಕಿಂತ ಹೆಚ್ಚಿಗೆ ಡ್ರಾ ಮಾಡಿದ ಮೊತ್ತ ರೂ..5,769/-;
- ಉ) ಕ್ರಿಯಾ ಯೋಜನೆ ಸಂಖ್ಯೆ:35, 36, 37 ರಲ್ಲಿ ಅಂದಾಜು ಮೊತ್ತ ರೂ.2,97,000/- ನಿಗದಿ ಮಾಡಿದ್ದು, ಅದರ ಪೈಕಿ ರೂ.3,43,425/-ನ್ನು ಡ್ರಾ ಮಾಡಲಾಗಿದೆ ಅಂದಾಜಿಗಿಂತ ಅಧಿಕವಾಗಿ ಡ್ರಾ ಮಾಡಿರುವ ಮೊತ್ತ ರೂ.67,160/- ಆಗಿದೆ.

ಸದರಿ ನ್ಯೂನತೆಗಳಿಗೆ ಆಸನೌರವರೇ ಹೊಣೆಗಾರರಾಗಿದ್ದಾರೆ ಹಾಗೂ ರೂ.67,160/-ನ್ನು ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿದೆ. ಕಾರಣ ಆಸನೌರವರು ಕರ್ನಾಟಕ ಪಾರದರ್ಶಕ ನಿಯಮ ಮತ್ತು ಯೋಜನೆಯ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದ್ದು, ಆಸನೌರವರು ರೂ.33,580/- ಗಳನ್ನು ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುವುದು ಕಂಡು ಬಂದಿದೆ.

6. ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು, ದಾಖಲಾತಿಗಳನ್ನು, ತನಿಖಾಧಿಕಾರಿಗಳ ವರದಿ ಹಾಗೂ ಆಸನೌ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿ ಆಸನೌರವರ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ ಸಮಂಜಸ/ ಸಮಾಧಾನಕರ ಕಾರಣ ಇಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

7. ಕಡತದಲ್ಲಿಯ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳಿಂದ, ಆಸನೌರು ಸರ್ಕಾರಿ/ ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠತೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡ ದುರ್ವರ್ತನೆ/ ದುರ್ನಡತೆ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

8. ಸದರಿ ದುರುಪಯೋಗವಾದ ಮೊತ್ತ ರೂ. 33,580/-ನ್ನು ಆಸನೌರಿಂದ ವಸೂಲಿ ಮಾಡಿ, ಕ್ರಿಮಿನಲ್ ಪ್ರಕರಣ ದಾಖಲಿಸಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಸೂಚಿಸಿದೆ.

9. ಅದಲ್ಲದೆ, ಆಸನೌರವರು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು, ಆಸನೌರ ವಿರುದ್ಧ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ, 1966ರ ನಿಯಮ 3(1)ರ ಅಡಿಯಲ್ಲಿ ದುರ್ನಡತೆ/ ದುರ್ವರ್ತನೆ ಕಂಡು ಬರುವುದರಿಂದ, ಸದರಿ ಆಸನೌರ ವಿರುದ್ಧ ಇಲಾಖಾ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ ಕಲಂ 12(3)ರ ಅಡಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ, ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದೆ ಹಾಗೂ ಆಸನೌರ ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿಯಂತ್ರಣ ಮತ್ತು ಮೇಲ್ನವಿ) ನಿಯಮಾವಳಿ 1957ರ ನಿಯಮ 14(ಎ) ರಡಿ ಈ ಸಂಸ್ಥೆಗೆ ವಹಿಸ ಬೇಕೆಂದೂ ಕೋರಿದೆ. ಸದರಿ ಶಿಫಾರಸ್ಸಿನ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಆ.ಸ.ನೌ ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರಿಗೆ ವಹಿಸಿ, ಉಲ್ಲೇಖ (1) ರಂತೆ ಆದೇಶ ಮಾಡಿದೆ.

ಆದ್ದರಿಂದ ನಿಮ್ಮ ಮೇಲೆ ಈ ದೋಷಾರೋಪಣೆ.

6. The aforesaid articles of charge was served upon the DGO on 18.11.2017. DGO appeared before this enquiry authority and his first oral statement under Rule 11(9) of KCS (CCA) Rules, 1957 was recorded. The DGO pleaded not guilty and claimed to be enquired about the charge. DGO though appeared has not filed his written statement of defence.

7. In this enquiry, to prove the charge against the DGO, the Presenting Officer has examined Sri. Rangadamaiah (Complainant) as PW-1, Sri. K.H.Krishnamurthy and

Sri. M.A.Gopal (Investigating Officers) as PWs 2 & 3 and got marked, in all, 9 documents as Ex.P-1 to Ex.P-9 on behalf of Disciplinary Authority. After the closure of evidence of Disciplinary Authority, Second Oral Statement of DGO U/R 11(16) was recorded. The DGO has submitted that he has no defence evidence. Therefore, answers of the DGO to the Questionnaire U/R 11(18) of KCS (CC&A) Rules, 1957 were recorded and he has partially denied the evidence of PW-1 as false. Then I have heard both the learned Presenting Officer and the DGO.

8. Now, the points that would arise for my consideration are;

*1 : Whether the charges leveled against the DGO are proved by the Disciplinary Authority?*

*2 : What order?*

9. My findings to the aforesaid points are as under :-

POINT No. 1 : In the AFFIRMATIVE

POINT No. 2 : As per the final order for the following;

### **REASONS**

10. **POINT NO. 1** : It is the case of disciplinary authority that the DGO while working as Secretary of Kandikere



Grama Panchayath, Chikkanayakanahalli Taluk, Tumkur District has committed irregularities in the matter of execution of various works under 13<sup>th</sup> Finance Scheme during the year 2014-15 as hereunder :-

- (1) As per the guidelines of 13<sup>th</sup> Finance scheme full extent of 25% of amount was not reserved for SC/ST works.
- (2) By taking up 21 works, only 9 works were mentioned in the measurement book and the remaining 12 works were not mentioned in the measurement book.
- (3) Administrative sanction and technical sanction were not mentioned for 8 works.
- (4) Work order and completion report are not available for having executed the works.
- (5) The provisions of KTPP Act and Rules are not fully followed.
- (6) The amount which was drawn through NMR is not certified by the Engineer.
- (7) There is no Panchayath proceeding for having changed the work No.2 of action plan and executed it for Rs.44,000/-.
- (8) (a) An amount of Rs.4,872/- has been drawn under D.C bill No.13 for the work, which is not mentioned in the action plan.  
(b) An amount of Rs.4,350/- has been drawn under D.C bill No.14 for the work, which is not mentioned in the action plan.  
(c) An amount of Rs.5,744/- has been drawn in excess than the estimate amount under D.C bill No.12 for the work mentioned at Sl.No.22 of the action plan.  
(d) An amount of Rs.5,769/- has been drawn in excess than the estimate amount under D.C bill No.37 for the work mentioned at Sl.No.40 of the action plan.  
(e) A sum of Rs.3,43,425/- has been drawn against the estimate amount of Rs.2,97,000/- for the works

mentioned at Sl.No.35, 36 & 37 of action plan and excess amount drawn was Rs.67,160/-.

11. The complainant being PW-1 has deposed in his evidence that the amount was not reserved for SC/ST people as per the guidelines of 13<sup>th</sup> Finance scheme; without bringing to the notice of the E.O. about Rs.7-8 lakhs has been drawn and misused; by drawing a sum of Rs.40,000/- same has been misused under the pretext of applying phenyl; similarly by drawing Rs.10,000/- for each drains same has been misused, but no such drains are got cleansed and repaired; they have not executed any works as per rules and therefore, he has filed this complaint.

12. Apart from ocular evidence, he has produced copies of complaint, Form No.1& 2, RTI application with postal order, action plan of the year 2014-15 and statement of account at Ex.P-1 to Ex.P-4.

13. The Investigating Officer being PW-2 has deposed that as per the direction of Hon'ble Lokayukta and Zilla Panchayath, he has instructed the Assistant Accounts Officer and Assistant Director of Taluk Panchayath to verify the records and report with regard to complaint; accordingly they have submitted the report on 06.01.2015 as per Ex.P-5 and he has submitted the same

along with his letter as per Ex.P-6. He has reiterated the irregularities as stated in the Articles of Charge. The DGO got marked the letter of PW-2 as Ex.P-7 by confronting the same to PW-2 in his cross-examination.

14. The Investigating Officer being PW-3 has deposed that he was instructed by the CEO, Zilla Panchayath, Tumkur to verify the records and report with regard to complaint; accordingly he has visited Kandikere Grama Panchayath on 28.06.2014 and verified the records; at that time DGO was working as Secretary of said Grama Panchayath; accordingly he has submitted the copy of report as per Ex.P-8. The copy of action plan is produced at Ex. P-9. He has reiterated the irregularities as stated in the Articles of Charge.

15. The learned Presenting Officer has submitted that the complainant being PW-1 and investigating officers being PWs-2 and 3 have fully supported the case of disciplinary authority and the documents produced by them at Ex.P-1 to Ex.P-9 corroborate the version of complainant to establish the guilt of DGO and DGO has also admitted for having violated the rules.

16. The DGO has submitted that he has worked properly as Secretary, except violating some guidelines of 13<sup>th</sup> Finance Scheme and KTPP Rules to some extent.

17. On perusal of oral and documentary evidence, it reveals that the DGO was working as Secretary, Kandikere Grama Panchayath, Chikkanayakanahalli Taluk, Tumkur District, at the relevant point of time and even at the time of preparing action plan produced at Ex.P.4, which is not in dispute.

18. When we analyze the evidence of PW-1 to 3 along with documentary evidence including the investigation report produced at Ex.P-5, it reveals that the DGO being the Secretary of Kandikere Grama Panchayath, has not followed the guidelines of 13<sup>th</sup> Finance scheme at the time of execution of works during the year 2014-15 and he has mis-utilized the amount of Rs.33,580/- by drawing excess to the works mentioned at Sl.No.35, 36 and 37 of the action plan. It can also be seen from Ex.P.8-the report of PW-3 that the provisions of KTPP Act and Rules are not followed in the matter of purchase of materials, except mentioning the purchased materials in the stock register. That apart the DGO in his questionnaire has admitted that there was violation of guidelines and KTPP rules to some extent.

19. Though the DGO has cross-examined PW-1 to 3, nothing has been elicited from their mouth. The PW-1 to

3 have denied the suggestions put by the DGO. Moreover, the DGO has not filed any written statement of defence. In the absence of written statement of defence, the cross-examination of PW-1 to 3 done by the DGO is not helpful for him. Therefore, there are no reasons to disbelieve the evidence of PW-1 to 3. Besides, the Government has taken steps to register a criminal case against the DGO and Sri. Lokesh, the President of Kandikere Grama Panchayath and to recover from them Rs.33,580/- each as per the preliminary investigation report, which was sent to Government under Section 12(3) of the Karnataka Lokayukta Act, 1984.

20. That apart by the Government Order No. ಗ್ರಾಅಪ:50:ಗ್ರಾಪಂಕಾ 2018 ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 13-07-2018, DGO was dismissed from service in connection with another misconduct, in pursuance of inquiry report submitted in File No.LOK/INQ/14-A/125/2013/ARE-7. As per the information received from the Government (RDPR Department) through letter dated 10.09.2020, the DGO had challenged the aforesaid Government Order before the Hon'ble K.A.T. in Application No.6656/2018, which came to be allowed on 09.09.2019. The Hon'ble K.A.T. by setting aside the Government Order, directed to reinstate the DGO into service forthwith, with all consequential benefits, for which he is entitled to.

21. Therefore, by considering the evidence on record, I hold that the DGO has committed dereliction of duty/misconduct as stated in the charges. Thus, the Disciplinary Authority has proved the charges leveled against the DGO as mentioned in Annexure-1 of Articles of Charge beyond probabilities. Therefore, I answer Point No.1 in the Affirmative.

22. **POINT NO. 2** : In view of my finding on point No. 1 and for the foregoing reasons, I proceed to pass the following;

**: ORDER :**

The Disciplinary Authority has proved the charges against the DGO-Sri. Thippeswamy, Secretary, Kandikere Gram Panchayath, Chikkanayakanahalli Taluk, Tumkur District.

The date of retirement of DGO is 31.05.2032.

This report is submitted to the Hon'ble Upalokayukta-2 in a sealed cover forthwith.

Dated this the 23<sup>rd</sup> October, 2020

(D. Puttaswamy)  
Additional Registrar (Enquiries-12)  
Karnataka Lokayukta, Bengaluru

**ANNEXURES****I. LIST OF WITNESS/S EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY :-**

PW 1 : Sri. Rangadamaiah (Complainant)  
PW 2 : Sri.K.H. Krishnamurthy (Investigating Officer)  
PW 3 : Sri. M.A. Gopal (Investigating Officer)

**II. LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY :-**

Ex.P.1 : Complaint dt: 23.06.2014  
Ex.P.2 : Form No. I dt:23.06.2014  
Ex.P.3 : Form No.II dt:23.06.2014  
Ex.P.4 : Documents obtained from RTI Act  
Ex.P.5 : Report dt: 01.01.2015 of Assistant Accounts Officer and Assistant Director, Taluk Panchayath, Chikkanayakanahalli  
Ex.P.6 : Letter dt:05.03.2015 of Executive Officer, Taluk Panchayath, Chikkanayakanahalli.  
Ex.P.7 : Memorandum dt: 06.09.2014 of Executive Officer, Taluk Panchayath, Chikkanayakanahalli.  
Ex.P.8 : Report of PW-3 dt:08.07.2014  
Ex.P.9 : Action Plan

**III. LIST OF WITNESS/S EXAMINED ON BEHALF OF DGO :**

NIL

**IV. LIST OF DOCUMENTS MARKED ON BEHALF OF DGO :**

NIL

Dated this the 23<sup>rd</sup> October, 2020

(D. Puttaswamy)  
Additional Registrar (Enquiries-12)  
Karnataka Lokayukta, Bengaluru

